

**Central Administrative Tribunal  
Principal Bench**

**OA No.4443/2017**

New Delhi, this the 15<sup>th</sup> day of December, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)**  
**Hon'ble Ms. Nita Chowdhury, Member (A)**

Sh. Dinesh Yadav,  
Aged 52 years, Group-A, E. Engineer  
S/o Sh. J.S.Yadav,  
R/o 19-C, Vijay Mandal Enclave,  
New Delhi-110016.

... Applicant

(By Advocate: Shri Rajeev Sharma )

Versus

The Commissioner,  
North Delhi Municipal Corporation,  
Dr. S.P.Mukherjee Civic Centre, 4<sup>th</sup> Floor,  
J.L.Marg, New Delhi.

... Respondents

**ORDER (ORAL)**

**Mr. V. Ajay Kumar, Member (J) :-**

Heard the learned counsel for applicant.

2. The applicant, a Superintending Engineer (Civil), under the respondent, has filed the instant OA seeking the following reliefs:-

- “(a) to issue direction to the respondent to give pay scale PB-4 with GP Rs.8700/- to the applicant from the date his junior Shri Girish Chand has been given.
- (b) to issue direction to the respondent to give pay scale PB-4 with GP Rs.8700/- to the applicant immediately after completing 13 years service in group ‘A’ service.

- (c) to issue direction to the respondent to give all consequential benefits including arrears to the applicant.
- (d) to issue direction to the respondents to pay interest @24% on the amount of arrears.
- (e) the Hon'ble Tribunal may pass any other order/direction as deemed fit and proper in the circumstances of the present case and in the interest of justice."

3. It is submitted that the applicant made number of representations ventilating his grievances to the respondent, including representation dated 06.10.2017 (page 19 of the OA), however, no orders have been passed thereon till date.

4. In the circumstances, the OA is disposed of without going into the merits of the case, with a direction to the respondent to decide representation dated 06.10.2017 of the applicant, by passing a reasoned and speaking order within a period of 90 days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

5. Let a copy of the OA, be enclosed to this order.

( Nita Chowdhury )  
Member (A)

( V. Ajay Kumar )  
Member (J)

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